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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 494 of 1994

Kuber Nath Applicant.

Versus

Union of India & ors. Respondents.

Hon'ble Mr. Maharaj Din, Member-J

Hon'ble Mr. S. Das Gupta, Member-A

(By Hon'ble Mr. Maharaj Din, J.M.)

Heard Shri Anil Kumar, learned counsel
for the applicant.

2. The applicant has filed this application seeking the relief to quash the order dated 29.6.1992 passed by respondent No. 2 (Annexure A-1).

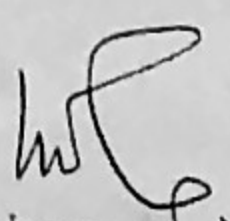
3. The applicant was posted as a Postal Assistant and in the year 1983, he ^{was} involved in a departmental inquiry. The chargesheet was served on the applicant and on the basis of the inquiry report, the disciplinary Authority imposed punishment against which the applicant preferred an appeal. The grounds of appeal are produced as Annexure A-5 which shows that the appeal was presented on 29.9.1992 which is still pending for disposal. It would not be proper to pass a ^d final order in the case unless the appeal is finally disposed of.

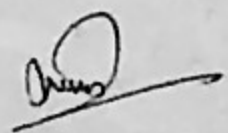
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4. We, therefore, direct the respondent No. 1 to dispose of the appeal pending before him within a period of 3 months from the date of communication of this order by speaking and reasoned order. The O.A. is accordingly disposed of at admission stage.


Member-A


Member-J

Allahabad Dated: 31.3.1994

/jw/